ANNEXURE-I

NATIONAL GREEN TRIBUNAL MEDICAL FACILITIES SCHEME, 2018.

FORM FOR REIMBURSEMENT OF MEDICAL CLAIMS OF (NGTMFS) BENEFICIARIES.

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Computer No.

(To be filled by the claimant)

1. NGTMFS Token No:


3. Full name of the card holder (Block Letters):

4. Full address:

5. Telephone no. (O) ........... (R) ...................

6. E-mail address if, any:

7. Name of the Bank ....................

8. Branch ................ SB A/C No .................

9. Name of the patient & relationship with the card holder:

10. Level as per 7th CPC:

11. Name of the Hospital with Address:

(a) OPD treatment and investigations.

(b) Indoor Treatment.

12. Date of admission .................. Date of discharge .................... (In case of Indoor Treatment only)

Total amount Claimed

(a) OPD Treatment.

(b) Indoor Treatment.

13. Details of Permission:

14. Details of Medical advance if, any:

[Signature]

(Authorised Officer)

Ministry of Environment, Forest & Climate Change

Govt. of India, New Delhi
DECLARATION

I hereby declare that the statements made in the application are true to the best of my knowledge and belief and the person for whom medical expenses were incurred is wholly dependent on me. I am a NGTMSF beneficiary and the NGTMSF card was valid at the time of treatment. I agree for the reimbursement as is admissible under the rules.

Date: ________________________________

Signature of NGTMSF card holder

Note: Misuse of NGTMSF is a criminal offence. Suitable action including cancellation of NGTMSF card shall be taken in case of willful suppression of facts or submission of false statements. Suitable disciplinary action shall be taken in case of serving employees.

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(MANOJ KUMAR RAI)

Under Secretary

Min. of Environment, Forests & Climate Change

Govt. of India, New Delhi